

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1196 of 2020

1. Rajiv Kumar @ Gunjan Singh
2. Sanjiv Kumar @ Seru Singh

...Petitioners

-V e r s u s-

The State of Jharkhand

... Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners :- Mr. Mrinal Singh, Advocate

For the State :- Mr. Sunil Kumar Dubey, A.P.P.

05/20.07.2020

The present case is taken up through video conferencing.

Heard learned counsel for the parties.

The petitioners apprehending their arrest in connection with Chauparan P.S. Case No. 111 of 2014 corresponding to G.R. Case No. 3124 of 2014 registered under Sections 467/468/471/420/34 of the Indian Penal Code pending in the Court of Judicial Magistrate-1st Class, Hazaribagh, have prayed for grant of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners have been falsely implicated in the present case and have not committed any offence as alleged in the F.I.R. The petitioners are not at all concerned with fabricating government documents including tax invoices and statutory forms which were allegedly recovered by the police from Madhuban Hotel near 'Danua Ghati'. Except the alleged disclosure made by co-accused Arvind Kumar and Sudhir Kumar Singh, the police has no material against the petitioners to implicate them in the present case. Hence the petitioners may be given the privilege of anticipatory bail.

Learned A.P.P. while opposing the petitioners' anticipatory bail application submits that though the F.I.R. was lodged in the year 2014, yet since then the petitioners have been evading their arrest on the ground that they are not Gunjan Singh and Seru Singh whose names were allegedly disclosed by co-accused Arvind Kumar and Sudhir Kumar Singh. However during the investigation, it surfaced that the nickname of the petitioner no.1- Rajiv Kumar is Gunjan Singh and the petitioner no. 2- Sanjiv Kumar is Seru Singh and both are the sons of Sri Rambriksha Singh. In view of the said fact, the petitioners may not be given the privilege of anticipatory bail.

Considering the aforesaid facts and circumstance, I am not inclined to enlarge the petitioners on anticipatory bail. Accordingly, their anticipatory bail application is hereby rejected.